

Circular No.40/2011

F.No. MCA21/25/2009-Part file-1

Government of India

Ministry of Corporate Affairs

CL V Section

5th Floor, A Wing, Shastri Bhavan,

Dr. R.P. Road, New Delhi

Dated the 23rd June 2011

All Regional Directors,
All Registrar of Companies.
The Stakeholders

Subject: Special Drive to clear pendency of e-forms filed with Registrar of Companies prior to implementation of revised Regulation 17 of the Companies Regulation, 1956

Sir,

It is noticed that a large number of e-forms filed by the companies with the ROCs prior to implementation of revised regulation 17 of the Companies Regulation, 1956 (i.e. 15.02.2009) are still pending in folders like RESUB, PUCL etc. for want of action on the part of stake holders. Unless the companies respond to this, ROC's are unable to process the said forms.

2. As per the existing process, the companies have to resubmit or furnish their clarification in Form 67 within the stipulated period of 30 days failing which such forms, filed prior to 15.02.2009, will lie pending in MCA21.

3. In order to reduce the pendency of such e-forms, Ministry has decided to re-open all such pending forms and the same have been placed in the category "Held in Abeyance" (HIAB) so that ROCs can review the same. Therefore, all ROCs are hereby advised to review such pending work items with them and dispose it by **7th July, 2011**.

4. This is the last opportunity provided by the Ministry to clear the pendency.

5. All the stakeholders are also requested to track the work items in MCA21 Portal and contact the concerned ROCs to help them clear the pendency.

Yours faithfully



(Shyam Sunder)
Deputy Director